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(2011) 03 JH CK 0067

Jharkhand High Court

Case No: B.A. No. 8832 of 2010

Dhena Tudu @ Lakheshwar Tudu @ Nemchand Tudu

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision: March 25, 2011

Acts Referred:

• Arms Act, 1959 - Section 27

• Narcotic Drugs and Psychotropic Substances Act, 1985 (NDPS) - Section 15, 18

Penal Code, 1860 (IPC) - Section 201, 302, 307, 324, 34

Hon'ble Judges: Narendra Nath Tiwari, J

Bench: Single Bench

Judgement

Narendra Nath Tiwari, J.

The Petitioner is an accused in the case registered u/s 394 of the Indian Penal Code, subsequently added Sections 395 and 412 of the Indian Penal Code.

- 2. Learned Counsel appearing on behalf of the Petitioner submitted that the Petitioner has been falsely implicated in this case on the basis of confessional statement of co-accused; nothing incriminating has been recovered from his possession; the allegation is that flaps of notes were recovered; the same have no specific identification; there is no other cogent material against the Petitioner; Petitioner has no criminal antecedent; he is in custody since July, 2010.
- 3. Learned A.P.P. opposed the Petitioner's prayer for bail and submitted that the Petitioner has also confessed his guilt before the Police; however, he has not disputed the other contentions of learned Counsel for the Petitioner.
- 4. Regard being had to the facts and circumstances of the case, the Petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs. 10,000/-(rupees ten thousand) with two sureties of the like amount, each, to the

satisfaction of learned Additional Sessions Judge, F.T.C.-I, Bermo at Tenughat in connection with S.T. No. 403 of 2010 arising out of Nawadih P.S. Case No. 45 of 2007, corresponding to G.R. No. 352 of 2007.